

**IN THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**CC No. 02/14**

**CIS No. 160/2019**

**CBI Vs. Manish Kumar Srivastava and others**

**RC No. 31A/2012/CBI/ACB/ND**

**U/S: 120-B r/w 420, 467, 468, 471 & 472 IPC; 13(2) r/w  
13(1)(d) PC Act and 66(A), (C) & (D) of IT Act.**

**15.07.2020**

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020, No. R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305/RG/DHC/2020 dated 21.05.2020, No. R-1347/DHC/2020 dated 29.05.2020, No. 16/DHC/2020 dt. 13.06.2020, No. 22/DHC/2020 dt. 29.06.2020 and No. 24/DHC/2020 dt. 13.07.2020.*

*Vide order of this court dated 03.03.2020, this case was fixed for PE on 16<sup>th</sup> & 17<sup>th</sup> April 2020. However, vide order No. 11/DJ/RADC/2020 dt. 15.04.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for the aforesaid dates were adjourned en-bloc to 16<sup>th</sup> & 18<sup>th</sup> May 2020 respectively. Further, vide orders 20/DJ/RADC/2020 dated 02.05.2020 & 29/DJ/RADC/2020 dated 16.05.2020 of Ld. District & Sessions Judge-*

*cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, all the matters fixed for 16<sup>th</sup> May 2020 & 18<sup>th</sup> May 2020 were adjourned en-bloc to 16<sup>th</sup> & 17<sup>th</sup> June 2020 respectively. Subsequently, vide order No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, the matters fixed for 16<sup>th</sup> & 17<sup>th</sup> June 2020 were adjourned en-bloc to 15<sup>th</sup> & 16<sup>th</sup> July 2020.*

Now vide orders No. Power/Gaz./RADC/2020/E-5577-5661 dated 29.06.2020 & No. Power/Gaz./RADC/2020/E-6836-6919 dated 14.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act)(CBI), Rouse Avenue District Court, New Delhi, it has been ordered that all courts at Rouse Avenue District Court Complex **shall take up urgent cases (except where evidence is to be recorded)** through Video Conferencing mode and other cases fixed from 01.07.2020 to 15.07.2020 & 16.07.2020 to 31.07.2020 have been adjourned en-bloc for different dates. Cases fixed for 15.07.2020 have been adjourned en-bloc to 18.08.2020 and cases fixed for 16.07.2020 have been adjourned to 19.08.2020. Accordingly, the present matter stands adjourned to 18<sup>th</sup> & 19<sup>th</sup> August 2020 for PE.

Digitally signed copy of proceeding sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the proceeding sheet and copies of the aforementioned orders of the Hon'ble High Court of Delhi and Ld.

District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi be placed on record in the judicial file by the Reader as and when physical functioning of the courts is resumed.

The proceedings have been dictated on phone to Ms. Indu Sharma Bhoria, Personal Assistant.

(Santosh Snehi Mann)  
Special Judge (PC Act), CBI-08  
RADC/ND:15.07.2020

ISB